

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

Excise Appeal No.70025 of 2016

(Arising out of Order-In-Appeal No. 390-391-CE-APPL-LKO-2015, dated - 13/10/2015 passed by Commissioner (Appeals), Customs, Central Excise & Service Tax, Lucknow)

M/s Simla Gomti Pan Products

.....Appellant

(286/73, Niwaz Khera,
Aishbagh, Lucknow)

VERSUS

Commissioner, Central Excise, Lucknow

....Respondent

(Division-I, 12th Floor, CGO Complex
Sector-H, Aliganj, Lucknow)

APPEARANCE:

Absent on call for the Appellant

Shri Santosh Kumar, Authorised Representative for the Respondent

**CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NO.70443/2024

DATE OF HEARING : 22.07.2024
DATE OF DECISION : 22.07.2024

P.K. CHOUDHARY:

When the matter was called none appeared on behalf of the appellant nor any prayer for adjournment has been received. We observe that that the matter is being listed on board on regular basis i.e. on 24.08.2023, 04.10.2023, 09.11.2023, 10.01.2023, 13.03.2024, 06.05.2024 & 21.05.2024 and on all occasion the counsel for the appellant was either absent or requested for an adjournment. There is a specific noting in the

cause list that no adjournment would be granted to Appeals prior to the Year 2018. Enough opportunity has been given to the appellant but it seems that the appellant is no more interested in pursuing the appeal. Accordingly, the appeal is dismissed for non-prosecution with liberty to the appellant to apply for restoration on sufficient cause being shown for non-appearance

(Dictated and pronounced in open court)

(P.K. CHOUDHARY)
MEMBER (JUDICIAL)

(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)

Nihal